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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD
M.A.NO. 628/97 in O.A. 1378/93.

Date of Order: 25-7-97.

Between:

L.Venkata Ramana.

Applicant.

and

1. The Senior Divisional Personnel Officer,
SC Rly, Vijayawada.
2. Divisional Railway Manager,
SC Rly, Vijayawada.

..

Respondents.

For the Applicant: Mr. V.Krishna Rao, Advocate.

For the Respondents: Mr. N.R. Devraj, SC for Rlys.

CORAM:

THE HON'BLE MR.H.RAJENDRA PRASAD : MEMBER(ADMN)

The Tribunal made the following Order:-

The judgment dated 11-12-1996 in O.A.1378/92 passed by the Division Bench of this Tribunal has been duly implemented as submitted by Mr.Devraj, learned counsel for the respondents.

The Disciplinary Proceedings initiated against the applicant have been cancelled vide orders issued on 1-7-1997. The periods of absence of the applicant have been regularised by grant of appropriate leaves vide orders dt.16-7-1997. Thus the judgment has been implemented in full. No further directions are therefore, necessary in this case any more.

If the applicant has any grievance on account of and connected matter, he may submit a proper representation to the concerned authorities.

Thus the M.A., is disposed of and the O.A. is finally closed.

Dr. R. S. R.
Deputy Registrar (J) CC

~~31/7/97~~
T. COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 25/7/1997

ORDER/JUDGMENT

M.A./R.~~1~~/S.No.

628/97

in

O.A.No.

1378193

T.A.No.

(w.p.)

Admitted and Interim directions
Issued.

O.A. Closed
Allowed

Disposed of with directions
Dismissed.

Dismissed as withdrawn
Dismissed for default.

Ordered/Rejected.

No order as to cost.

Central Administrative Tribunal

REPLY/RESPATCH

30 JUL 1997

HYDERABAD BENCH

pvm